

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL

BENCH NEW DELHI

OA NO.957/2024 (Amit Kumar Arya Vs State of Haryana.)

AS PER HON'BLE NGT ORDER DATED 13.09.2024

25 INDEX

Sr. No.	Particulars	Page No.
1	Report in the matter of OA No. 957/2024 (Amit Kumar Arya Vs State of Haryana)	1
2	Copy of letter no. 1753 dated 15.10.2024. and letter no. 1882 dated 30.10.2024 is enclosed as Annexure- R/1 (Colly)	2-3
3	Copy of statement of complainant was recorded is enclosed as Annexure-R/2	4- 5
4	Copy of inspection report 06.11.2024 alongwith photographs is enclosed as Annexure- R/3	6 -12
5	Copy of letter no. 4001 dated 26.03.2025 is enclosed as Annexure-R/4	13
6	Copy of letter no. 5808 dated 08.05.2025 is enclosed as Annexure-R/5	14

26

Action Taken Report dated 04.09.2025 in compliance with Hon'ble National Green Tribunal, Principal Bench, New Delhi, order dated 13.09.2024 in the matter of OA No. 957/2024 (Amit Kumar Arya Vs State of Haryana).

Background

5. We accordingly, constitute a Joint Committee comprising Divisional Forest Officer, Bhiwani and Haryana Pollution Control Board.

6. Divisional Forest Officer, Bhiwani shall be the Nodal authority for co-ordination and compliance of this order.

7. The above Joint Committee shall visit the site, collect relevant information find out whether there is any violation of environmental laws and if find violation of environmental laws in any manner, take punitive, preventive, prohibitive and remedial action in accordance with law and submit a compliance Report within one month.

The action taken report in compliance with the above directions passed by Hon'ble National Green Tribunal, New Delhi, is as under : -

In compliance to the orders of the Hon'ble National Green Tribunal in O.A. No. 957/2024, the complainant Sh. Amit Kumar Arya was called vide letter no. 1753 dated 15.10.2024 and letter no. 1882 dated 30.10.2024 (Copies of letters dated 15.10.2024 & 30.10.2024 are attached as **Annexure – R/1 (Colly)**). His statement was recorded (Copy is attached as **Annexure-R/2**) and a joint inspection of the site in question was carried out on 06.11.2024 by the joint committee along with the complainant. (Copy of inspection report alongwith photographs is attached as **Annexure – R/3**). The complainant did not show the area in the District Court Complex. Instead he showed some stumps in the adjoining colony where no forest law is applicable. It was very difficult to ascertain whether these were wind fallen, dead dry or green because rootstocks of these trees were in the process of decomposition. Also the superintendent District Session Court was requested to provide information on tree permission/felling executed during the last three years, disposal of dead, dry and fallen trees for the District Court Complex vide letter no. 4001 dated 26.03.2025. (Copy is attached as **Annexure – R/4**). The information provided vide letter no. 5808 dated 08.05.2025 indicated that no permission/felling was done during the last three years. (Copy is attached as **Annexure – R/5**). Therefore, the complaint seems to be false because no felling took place in the District Court Complex as claimed by the complainant Sh. Amit Kumar Arya.

It is humbly prayed that the above Action Taken Report may be considered please.

Bhar dwaj

**Assistant Environmental Engineer,
Bhiwani Region**

H/S

**Divisional Forest Officer
Bhiwani**

[Signature]

**Regional Officer,
Bhiwani Region**

Report Dated : 30.10.2025



27
FOREST DEPARTMENT GOVT. OF HARYANA
O/o Deputy Conservator Of Forest, Bhiwani
Meham Road, Vidya Nagar, Bhiwani, Tel. No. 01664-242430, E-mail:-dfo.bhiwani@yahoo.com

Letter No.....1753.....

Dated 15/10/2024.

To,

Sh. Amit Kumar Arya,
A-40, New Friends Colony,
New Delhi.

Subject: Order of Hon'ble NGT in OA No. 957/2024 dated Sept,13,2024.

—000—

On the subject cited above the undersigned received official communication (mail) from Pollution Control Board, R.O, Bhiwani Region in which the above mentioned order of hon'ble NGT was enclosed. You are requested to accompany the Joint Committee to the felling site in question on 28-10-2024 so that the orders of the hon'ble NGT be complied with at the earliest.

Enclosed as above.

[Signature]
Dy. Conservator of Forests,
Bhiwani. *[Initials]*

[Date]
15/10/24



FOREST DEPARTMENT GOVT. OF HARYANA

O/o Deputy Conservator Of Forest, Bhiwani

Meham Road, Vidya Nagar, Bhiwani, Tel. No. 01664-242430, E-mail:-dfo.bhiwani@yahoo.com

Letter No..... 1882.....

Dated ...30/10/2024.

To,

Sh. Amit Kumar Arya,
A-40, New Friends Colony,
New Delhi.

Subject: Order of Hon'ble NGT in OA No. 957/2024 dated Sept,13,2024.

Ref: This Office Letter No. 1753 Dated 15.10.2024.

—000—

On the subject cited above you were requested to accompany the inquiry team to the illicit felling site in question, but you were not available on 28.10.2024. So you are again requested to make it convenient to attend the inquiry on 06.10.2024 so that the inquiry may be completed at the earliest.


Dy. Conservator of Forests. 7
Bhiwani.

30/10/24-9
30/10/24

06/11/24 29

19
 नव संडल अधिकारी- शिवानी के पत्र क्रमांक 1882, दिनांक
 30/10/2024 के तहत आज दिनांक 06/11/2024 को नव संडल
 अधिकारी शिवानी तथा RO, Pollution Control Board शिवानी
 के अचभुख उपस्थित हुआ। मेरे ज्ञान विरल प्रगर से है।
 मैं उमित कुमार आर्य, S/O श्री शिव सुख, Law student of

3rd Year, Chaudhary Charan Singh University, Meerut, R/O
 A-40, New Friends Colony, New Delhi-110025, दिनांक
 06/11/2024 को District forest officer (DFO) व Pollution
 Control Board के एक अधिकारी के साथ Judicial Complex
 Bhiwani (DC Residence Bhiwani) जहाँ पर मैंने पिछले साल
 2023 के नवंबर महीने में तमरीजन पौ के आस-पास पेड़ों
 को काटते व जलते दुर देखा था तथा जिसके विषय
 में मैंने Punjab & Haryana High Court को Letter dated
 25/11/2023 लिखा था। व NCT, New Delhi में OA
 (Original Application No. 957 of 2024 भी file की थी।

जिसके बाद आज मैं District forest officer MR. Rakesh Vats
 व Pollution Control Board शिवानी के साथ (DC Residence) जहाँ
 मैंने पेड़ों को काटे दुर व जलते दुर देखा था वट लागू
 (J-12) से (J-14) के बीच में थी। जहाँ आज मैंने DFO Sir
 को 8 से 9 पेड़ों के Stumps दिखाए तथा वहाँ और भी कई पेड़
 को जलते दिनेके Stumps पर दोबरे व नए पेड़ लगाने की बजट
 से व नई झाड़ियाँ होने की बजट से बची दिना जाया परन्तु
 मैंने (DFO) साहज को बताया कि इसी जगह पर पिछले साल
 नवंबर में मैंने पेड़ों को काटते और जलते देखा और

वहाँ उपस्थित उसके लोगो से कुछ कि इन पेड़ो को क्यों काट रहे हो^थ
 और क्यों जला रहे हो। तब उनमें से एक आधमी बोला कि Session
 Judge साहब का आदेश है। और उसके बाद उन्होंने मुझे जाने को कहा
 और मैं वहाँ से कुछ फोटो खींच कर चला गया। वे पूरी बात मैंने
 (DFO) साहब और Pollution Control Board के अधिकारी की उपस्थिति में बताई।

Amit Kumar Arora

(Amit Kumar Arora)

A-40, New Friends Colony

New Delhi-110025

06/11/2024

Recorded in my presence

by

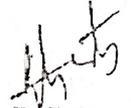
Dr. Rajesh Vats

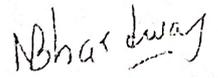
By Conservator of
Forests, Bhiraani

31

Inquiry Report

In compliance to the orders of the Hon'ble National Green Tribunal in O.A. No. 957/2024, the complainant Sh. Amit Kumar Arya was called vide letter no. 1753 dated 15.10.2024 and letter no. 1882 dated 30.10.2024. His statement was recorded (Annexure-I) and a joint inspection of the site in question was carried out on 06.11.2024 by the joint committee along with the complainant. The complainant did not show the area in the District Court Complex. Instead he showed some stumps in the adjoining colony where no forest law is applicable. It was very difficult to ascertain whether these were wind fallen, dead dry or green because rootstocks of these trees were in the process of decomposition (Annexure-II). Also the superintendent District Session Court was requested to provide information on tree permission/felling executed during the last three years, disposal of dead, dry and fallen trees for the District Court Complex vide letter no. 4001 dated 26.03.2025. The information provided vide letter no. 5808 dated 08.05.2025 indicated that no permission/felling was done during the last three years. Therefore, the complaint seems to be false because no felling took place in the District Court Complex as claimed by the complainant Sh. Amit Kumar Arya.


D.F.O.
Bhiwani.


AEE. PCB
Bhiwani.



Photographs of the inspection dated 06.11.2024 (Annexure - B)

(12)

33

P-8





35

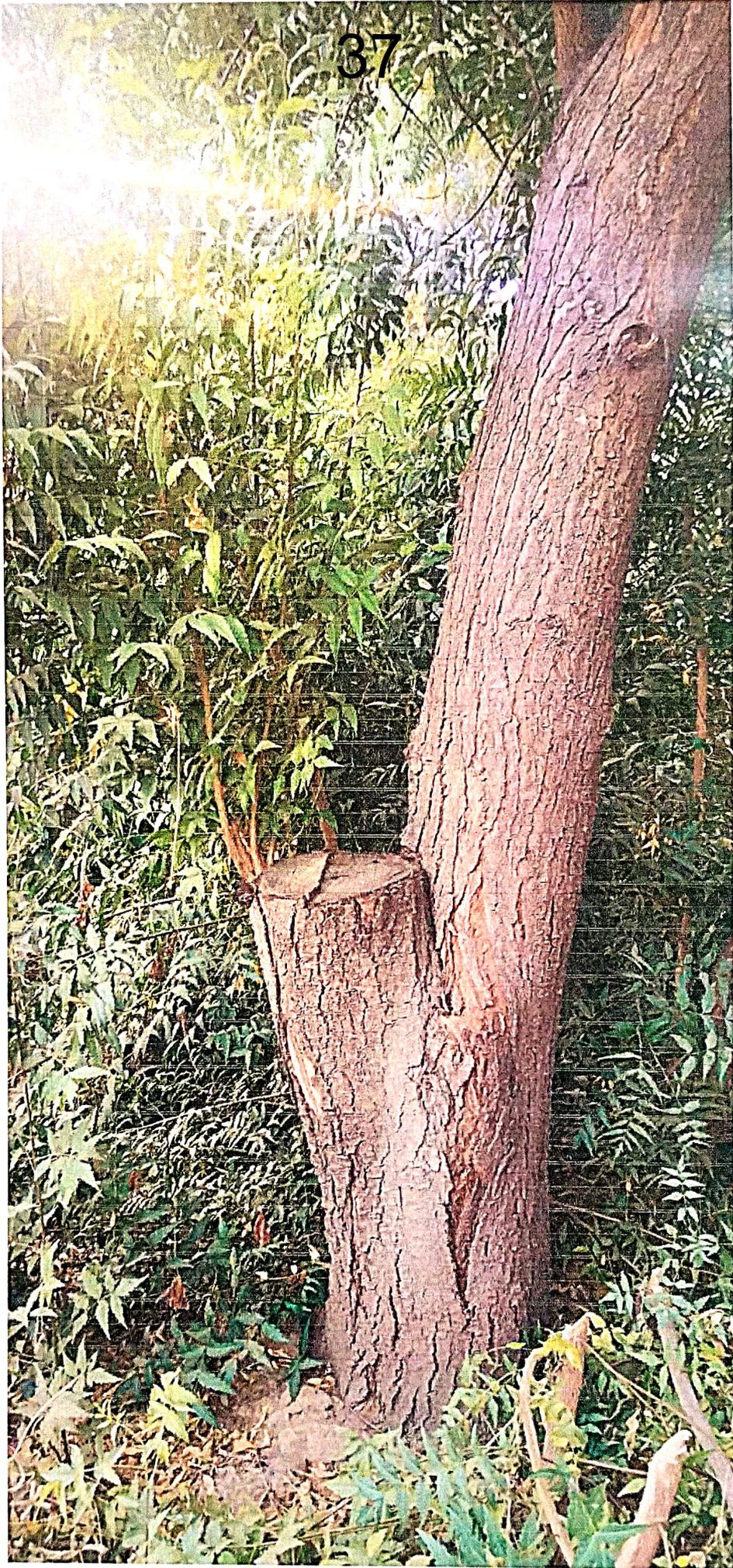
P-10





37

P-12





FOREST DEPARTMENT GOVT. OF HARYANA

O/o Deputy Conservator Of Forests, Bhiwani

Meham Road, Vidya Nagar, Bhiwani, Tel. No. 01664 242430, E-mail: dfo.bhiwani@yahoo.com

No. 400/.....
From,

Dated.. 26/03/2025

Deputy Conservator of Forests,
Bhiwani.

To,

Superintendent,
Sessions Court, Bhiwani.

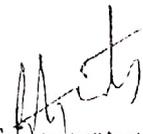
Subject: - Information regarding Hon'ble NGT order (O.A. No. 957/2024).

On the above cited subject the undersigned is conducting inquiry in the matter.

You are requested to kindly provide the following information:-

1. Tree felling executed (including emergency felling) during the last three years.
2. Assessment (of trees) cases sent to Forest Department for evaluation during the last three years.
3. Disposal of dead, dry and fallen trees from the judicial complex including residential area.

Again you are requested to provide the information at the earliest so that compliance of the Hon'ble NGT order may be done.


Deputy Conservator of Forests,
Bhiwani.

By, Conservator of Forest of
BHIWANI

26/3/25

OFFICE OF DISTRICT AND SESSIONS JUDGE,
BHIWANI.

No. 5808 /G Dated 08.05.2025

To

The Deputy Conservator of Forests,
Bhiwani.

Subject:- Information regarding Hon'ble NGT order (O.A No.957/2024).

Sir,

Please refer to your letter No.4001 dated 26.03.2025, on the subject ^{p-27}
captioned above.

It is submitted that as reported by the Nazir of this office, the
requisite point-wise information is as under.

1. No tree felling (including emergency felling) executed during the last three years.
2. No case for assessment (of trees) sent to Forest Department for evaluation during the last three years.
3. No dead, dry or fallen trees has been disposed of in the Judicial Court Complex, Bhiwani.

Further, as per report received from all the Judicial Officers posted at Headquarters at Bhiwani, no dead, dry or fallen trees has been disposed of in the residential area of the accommodation allotted to them.



[Signature]
Superintendent,
Sessions Courts,
Bhiwani.
8/5/25